



2026:AHC:22491-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 485 of 2026

Smt. Chhaya

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mahendra Singh, Prashant Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard Shri Prashant Singh, learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. Learned counsel for the petitioner has made a statement at the Bar that he does not want to press this writ petition and seeks to withdraw it.
3. Learned A.G.A. is having no objection.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn.

February 2, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)